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20th February 2021

1196 കുംഭം 8
8th Kumbham 1196

1942 ഫാൽഗുനം 1
1st Phalguna 1942

നമ്പർ
No. 863

കേരള സർക്കാർ

നിയമ (നിയമനിർമ്മാണ-ജി) വകുപ്പ്

വിജ്ഞാപനം

നമ്പർ 3776/ലെറ്.ജി2/2021/നിയമം.

തിരുവനന്തപുരം, 2021 ഫെബ്രുവരി 20
1196 കുംഭം 8
1942 ഫാൽഗുനം 1.

2021 ഫെബ്രുവരി 19-ാം തീയതി കേരള ഗവർണ്ണർ വിളംബരപ്പെടുത്തിയ താഴെപ്പറയുന്ന ഓർഡിനൻസ് പൊതുജനങ്ങളുടെ അറിവിലേക്കായി ഇതിനാൽ പ്രസിദ്ധപ്പെടുത്തുന്നു.

ഗവർണ്ണറുടെ ഉത്തരവിൻപ്രകാരം,

അരവിന്ദ ബാബു പി. കെ.,
നിയമ സെക്രട്ടറി.



GOVERNMENT OF KERALA

Law (Legislation-G) Department

NOTIFICATION

No. 3776/Leg. G2/2021/Law.

Dated, Thiruvananthapuram, 20th February, 2021
8th Kumbham, 1196
1st Phanguna, 1942.

In pursuance of clause (3) of Article 348 of the Constitution of India, the Governor of Kerala is pleased to authorise the publication in the Gazette of the following translation in English language of the A.P. J. Abdul Kalam Technological University (Amendment) Ordinance, 2021 (39 of 2021).

By order of the Governor,

ARAVINTHA BABU P. K.,
Law Secretary.



[Translation in English of “2021-ലെ എ.പി.ജെ. അബ്ദുൾ കലാം സാങ്കേതികശാസ്ത്ര സർവ്വകലാശാല (ഭേദഗതി) ഓർഡിനൻസ്” published under the authority of the Governor.]

ORDINANCE No. 39 OF 2021
THE A.P.J. ABDUL KALAM TECHNOLOGICAL UNIVERSITY
(AMENDMENT) ORDINANCE, 2021

Promulgated by the Governor of Kerala in the Seventy-second Year of the Republic of India.

AN

ORDINANCE

further to amend the A.P.J. Abdul Kalam Technological University Act, 2015.

Preamble.—WHEREAS, it is expedient further to amend the A.P.J. Abdul Kalam Technological University Act, 2015 (Act 17 of 2015) for the purposes hereinafter appearing;

AND WHEREAS, the Legislative Assembly of the State of Kerala is not in session and the Governor of Kerala is satisfied that circumstances exist which render it necessary for him to take immediate action;

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution of India, the Governor of Kerala is pleased to promulgate the following Ordinance:—

1. *Short title and commencement.*—This Ordinance may be called the A.P.J. Abdul Kalam Technological University (Amendment) Ordinance, 2021.

(2) It shall come into force at once.

2. *Act 17 of 2015 to be temporarily amended.*—During the period of operation of this Ordinance, the A.P.J. Abdul Kalam Technological University Act, 2015 (17 of 2015) (hereinafter referred to as the principal Act) shall have effect subject to the amendments specified in sections 3 to 14.

3. *Amendment of section 2.*—In section 2 of the principal Act,—



(i) in clause (i),—

(a) after the words “branch of study” the word “or programme” shall be inserted;

(b) for the words “specialized course of study” the words “branch of study or programme” shall be substituted;

(ii) in clause (p),—

(a) after the words “engineering course” the words “or course” shall be inserted;

(b) for the words “course of study” the words “engineering course or course” shall be substituted;

(iii) after clause (zq), the following clause shall be inserted, namely:—

“(zqa) “University Grants Commission” means the University Grants Commission established by the University Grants Commission Act, 1956 (Central Act 3 of 1956);”.

4. *Amendment of section 5.*—In section 5 of the principal Act,—

(i) for item (g), the following item shall be substituted, namely:—

“(g) to promote interdisciplinary, multidisciplinary or intra disciplinary education and research in courses of various programmes and fields related to it;”;

(ii) after item (p), the following item shall be inserted, namely:—

“(q) to promote new ideas, business incubation and development of employment efficiency in Engineering college.”

5. *Amendment of section 8.*—In section 8 of the principal Act, after item (v), the following items shall be inserted, namely:—

“(v a) to determine criteria for affiliation with the University and to grant affiliation to the programmes and courses conducted by an affiliated college or institution;

(v b) to issue no-objection certificate for obtaining recognition from A.I.C.T.E or University Grants Commission to the programmes and courses that complies specific criteria.”.



6. *Amendment of section 11.*—In sub-section (1) of section 11 of the principal Act, for the word “Education” the words “Higher Education Department” shall be substituted.

7. *Amendment of section 13.*—For item (ii) of sub-section (2) of section 13 of the principal Act, the following item shall be substituted, namely:—

“(ii) one member nominated by the University Grants Commission;”.

8. *Amendment of section 15.*—In section 15 of the principal Act,—

(i) for sub-section (1), the following sub-section shall be substituted, namely:—

“(1) The Syndicate shall, appoint a person recommended by the Vice-Chancellor who is working in the field of engineering technology and having qualifications as may be prescribed by Statutes as the Pro-Vice-Chancellor and he shall be a whole time salaried officer of the University.”;

(ii) for sub-section (4), the following sub-section shall be substituted, namely:—

“(4) The salary and other allowances of the Pro-Vice-Chancellor shall be in accordance with the Regulations of the University Grants Commission and other service conditions shall be such as may be prescribed by Statutes.”;

(iii) for sub-section (5), the following sub-section shall be substituted, namely:—

“(5) Subject to the provisions of this Act and Statutes, the powers, responsibilities and duties of the Pro-Vice-Chancellor shall be as may be determined by the Vice-Chancellor from time to time and the Pro-Vice-Chancellor shall exercise such powers and perform such responsibilities and duties.”.

9. *Amendment of section 16.*—In sub-section (1) of section 16 of the principal Act, for the words “with the approval of the Government appoint a person recommended by a Selction Committee” the words “appoint a person nominated by the Government from among three persons recommended by a Selection Committee” shall be substituted.

10. *Amendment of section 17.*—In sub-section (1) of section 17 of the principal Act, for the words “a person recommended by a Selection Committee” the words “a person nominated



by the Government from among three persons recommended by a Selection Committee” shall be substituted.

11. *Amendment of section 23.*—In sub-section (1) of section 23 of the principal Act,—

(i) under the heading “Ex-officio Members” after item (xv), the following item shall be inserted, namely:—

“(xvi) The Vice-Chairman, Kerala State Higher Education Council.”;

(ii) under the heading “Elected Members”, after item (ii), the following item shall be inserted, namely:—

“(iii) Nine representatives from teachers from colleges affiliated to the University, of whom three persons shall be from Government Colleges, two persons from aided colleges, two persons from Government controlled self financing colleges and two persons from un-aided colleges as may be prescribed by Statutes. One person from Government Colleges shall be a woman.”;

(iii) under the heading “Nominated Members” after item (vii) the following item shall be inserted, namely:—

“(viii) Six members from the field of science, industry and higher education nominated by the Government of whom one shall be a woman and one shall belonging to Scheduled Castes or Scheduled Tribes.” ;

(iv) the heading “Other Members” and items thereunder shall be omitted.

12. *Amendment of section 27.*—In sub-section (1) of section 27 of the principal Act, under the heading “Other Members”, for the words “One member nominated by the Board of Governors from among the nominated members” the words, figures, symbols and brackets “The members mentioned under the heading “Nominated Members” in item (viii) of section 23” shall be substituted.

13. *Amendment of section 28.*—In sub-section (1) of section 28 of the principal Act, for the words “The quorum for a meeting of the Syndicate shall be five” the words “The quorum for a meeting of the Syndicate shall be one half of its total number of members” shall be substituted.



14. *Amendment of section 35.*—For section 35 of the principal Act, the following section shall be substituted, namely:—

“35. *Constitution of Research Council.*—There shall be a Research Council consisting of the following members, namely:—

- (i) The Vice-Chancellor—Chairman ;
- (ii) The Pro-Vice—Chancellor;
- (iii) The Vice-Chairman, Kerala State Higher Education Council—Ex-officio Member;
- (iv) The Director, Indian Institute of Technology, Chennai—*Ex-officio* Member;
- (v) The Vice-Chancellor of a University established by State law nominated by the Government—*Ex-officio* Member;
- (vi) The Director, Technical Education- *Ex-officio* Member;
- (vii) Six teachers having Ph.D. and minimum ten years of teaching experience from affiliated colleges, nominated by the Board of Governors on the recommendation of the Vice-Chancellor;
- (viii) Three student representatives nominated by the Government from research students of the University or affiliated colleges, of whom one shall be a woman;
- (ix) Six eminent persons nominated by the Government from research institutions or academic institutions at national level;
- (x) Dean (Research)- Member Secretary.

(2) The Research Council shall meet at such times as decided by the Vice-Chancellor:

Provided that meeting shall be convened at least once in two months.



(3) The quorum of meeting of the Research Council shall be one third of its total members. The Dean (Research) shall convene the meeting of the Research Council under the direction of the Vice-Chancellor.

(5) The term of office of the nominated members of the Research Council shall be two consecutive academic years and it shall expire at the end of the second academic year. The term of office of other members of the Research Council shall be co-terminus with the office they hold in the University or such authority of the University.

ARIF MOHAMMED KHAN,
GOVERNOR.

